

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीयकंपनीविधिअधिकरण

CUTTACK BENCH

कटकखंडपीठORDER OF THE HEARING ON 7th May, 2024, 10:30 A.M.

CP (IB) No. 11/CB/2022

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj

2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	State Bank of India -Vs- Shri Vijit Kumar Agarwal
Under Section	95 (1) of IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) Ms. Preeti Singh, Advocate for Resolution Professional.
Ms. Mamta Tripathy, Adv. For SBI

For Respondent (s) Mr. Saswat Kumar Acharya, Adv.
Mr. S.Pholgu, Adv.
Mr. Subham Agrawal, Adv.

ORDER

Ld. Counsel Ms. Mamta Tripathy appeared for petitioner and submitted that counsel on record Mr. D.P. Sarangi is expired. Respondent is represented by Ld. Counsel Mr. Saswat K. Acharya. Respondent counsel states that the stay order granted by the Hon'ble High Court of Orissa continues. In view of the same, matter adjourned to 29.07.2024.

In case of early disposal of the matter by the Hon'ble High Court of Orissa, the parties may mention the same for early listing.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)